

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.221- IA/603(AHM)2022

ITEM No.222- IA/615(AHM)2022

ITEM No.223- IA/617(AHM)2022

ITEM No.224- IA/668(AHM)2022

in

CP(IB) 232 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd

.....Applicant

V/s

JBF Petrochemicals Ltd

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.

For the Respondent : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv. R-23

Mr. Maulik Nanavati, Adv. for 1 to 4

ORDER

IA/603(AHM)2022, IA/615(AHM)2022, IA/617(AHM)2022 & IA/668(AHM)2022

Heard Ld. Counsel for the applicant and respondent. Ld. Counsel for respondent no.1 to 4 and 23 appeared. Some of the respondents are served through paper publication but they have not appeared today. Ld. Counsel for the applicant is directed to file rejoinder to the reply filed by respondent no.1 to 4.

List for further consideration on 07.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)